

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Appeal No. 25/2024

In the matter of:

M/s Shudh Garhwal Paneer Nirmata Sangh Appellant

Versus

Delhi Pollution Control Committee & Anr.Respondent(s)

NDOH:-08.08.2024

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Filed by

(DPCC)

Dated: 06th July, 2024

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**STATUS REPORT ON BEHALF OF DELHI POLLUTION CONTROL
COMMITTEE WITH RESPECT TO ORDER DATED 08.07.2024.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That, Hon'ble Green Tribunal taken up by matter on 08.07.2024 and pleased to issue notice to DPCC and BSES.
2. That, M/s Sudh Garhwal Paneer Nirmata Sangh, located at 27, Rani Jhansi Road, Delhi-110055, found engaged in the activity of "Milk Processing and Dairy Products". The Unit was operational with valid Consent to Operate and the activity carried out by the unit falls under the criteria of "Grossly Polluting Industries (GPI)".
3. That, CPCB has defined Grossly Polluting Industry (GPI) as an Industry which is discharging effluents into a water course and
 - (a) handling hazardous substances (as specified under the Schedule-I, Part-II of the Manufacture, Storage and Import of Hazardous Chemical Rules of 1989 under Environment (Protection) Act, 1986) and/or
 - (b) discharging effluents having BOD load of 100 kg per day or more.
4. That, on 21.04.2023, an inspection of the unit was conducted by the team of CSIR-NEERI alongwith DPCC officials. The inspection revealed that:

- a. The unit was found operational during inspection.
- b. ETP of the unit was found operational, however diluted effluent was observed in ETP.
- c. Raw effluent collection tank of ETP was found empty and dry at the time of inspection and a separate pipeline was found attached (bypassing provision) to this tank upto drain at the time of inspection, hence possibility of by-pass of effluent outside of the premises cannot be ruled out.
- d. Photographic evidence of empty raw effluent collection tank and by-pass arrangement from this tank up to drain has been provided by technical institute.

Copy of the inspection report dated 21.04.2024 as well as geotagged photographs are enclosed herewith as **ANNEXURE-1 (Colly)**.

5. That CPCB issued a direction on 18.05.2023 under section 18 (1) (b) of the Water Act-1974 on these type of cases, which is as under:

“In case of by-pass of effluent/ unauthorized operation/ non-operational ETP / entry denied by industries, closure direction including levying environmental compensation shall be issued to these units.”

Copy of the CPCB direction dated 18.05.2023 is enclosed herewith as **ANNEXURE-2**.

6. That based on the inspection findings for violations including of bypass arrangements, a show cause notice for closure and revocation of consent was issued on 27.06.2023. Copy of the show cause notice dated 27.06.2023 is enclosed herewith as **ANNEXURE-3**.

7. That the unit submitted its reply on 21.07.2023 with respect to show cause notice dated 27.06.2023 interalia stating that:

- a. Unit was found operational, but no production activities were going on at the time of audit.
- b. Currently we are only heating cream and milk in our premises. Most Effluent generated in our premises is from washing of equipment's and facility. Hence, diluted effluent was observed.

- c. Due to April being lean season in our industry, we are only producing limited quantities for our clients and most of our production is completed by 4 AM in the morning. Once our production is completed, we start ETP. By 8 AM treatment of Effluent is done and to get rid of any foul smell, effluent tank is cleaned with freshwater. So, by the time CSIR-NEER and DPCC came for inspection (around 2 PM) the raw Effluent tank was observed to be dry.
- d. As the Raw effluent collection tank is present on the second floor of our premises, For Hygiene purposes there is a provision for bypass of Effluent given in the ETP in case there is a malfunction.
- e. It is worth to mention that since the installation of ETP, we have never released Effluent outside our premises. To strengthen our claim, we are attaching Log record for Month of April with this letter, same is available on your portal. In Case you still feel, we can remove this provision from ETP, within 15 days

8. That to verify the claim made by the unit in reply dated 21.07.2023, site was re-inspected by the DPCC officials on 15.12.2023. During this inspection, it was found that:

- a. ETP found operational, compressor/air blower also found operational.
- b. Raw effluent collection tank was found with raw effluent. However, bypass arrangement also exists without any flow meter.
- c. Neither wet nor dried sludge observed at site.
- d. Sample at inlet and outlet of ETP collected by DPCC Lab.
- e. Though, water sample results are within prescribed limit, but no sign of dry or wet sludge seen and bypass provision also exist which indicates the diluted effluent.

Copy of the inspection report dated 15.12.2023 is attached herewith as ANNEXURE-4.

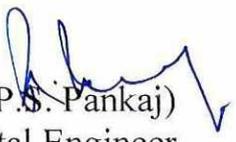
9. That Delhi Pollution Control Society has filed a complaint against the unit on 22.08.2022, raising questions on the conformity of the unit and enclosing a letter issued by DDA addressed to the unit dated 19.03.2019, indicating classification of activity "Milk Cream Separation" under the list of Group A as

per MPD 2021 and stating that no effluent/emission shall be allowed to be generated by these units. Copy of the complaint dated 22.08.2022 is enclosed herewith as Annexure-5. ④

10. That considering the non-conformity with land use and environmental violations, it was decided to revoke the consent to operate, as the unit is not conforming to the land use therefore closure directions was also issued to unit. Copy of the direction dated 21.05.2024 is enclosed herewith as Annexure-6. Further, a show cause notice was also issued for imposition of Environmental Damages Charges of Rs. 6 Lakhs on 21.05.2024. Copy of the SCN dated 21.05.2024 is enclosed herewith as ANNEXURE-7.
11. That till day, unit has not challenged the consent refusal order dated 21.05.2024 (within 30 days) before the Appellate Authority appointed under the purview of the Water and Air Act i.e. Financial Commissioner-Delhi and Joint Secretary – Ministry of Environment, Forest and Climate Change of India. Without the valid consent to operate no unit ~~can~~ operate its activity that too when the activity falls under the category of Grossly Polluting Industry.
12. That the unit of the appellant is very well covered under the definitions of industrial plants and as on day ~~consent~~ was refused.
13. It is submitted that EDC of Rs.6 lakhs imposed on the unit has been deposited by the unit.
14. The contents of prayer clause of the petition are hereby traversed. The appellant is not entitled to any relief whatsoever, either in law, facts or equity.

PRAYER

In these facts and circumstances, the replying respondent most respectfully prays that this Hon'ble Tribunal may be pleased to dismiss the appeal with exemplary costs.


(P.S. Pankaj)

Sr. Environmental Engineer

Delhi

Dated 6th July, 2024

Annexure-1 (Colly)

		INDUSTRY INSPECTION REPORT (FOOD, DAIRY BEVERAGES)	
A. General Section :		Date of Inspection : 21/04/2023	
1.	Unit Code	:	Y-809
2.	Name of the Unit with complete Postal address	:	Sudh Garhwal Paneer Nirmata Sangh 27, Rani Jhansi Road, Delhi-110055,
3.	Spatial Coordinates (Latitude & Longitude) in Decimal format only	:	N: 28.6518282 E: 77.2066508
4.	Name of the contact person with designation Telephone E-mail	:	Mr. Sidhart Kumar (Director) 9871690699 Siddharthkumar1995@yahoo.in
5.	Date/Year of commissioning	:	2004
6.	Name of SPCBs Regional Office	:	Delhi Pollution Control committee (DPCC)
7.	Industry Operational Status	:	Operational
	Operational Schedule	:	Industry is working 24*7
B. Consent Section			
(Attach valid copies , or if expired then attach recent expired copies along with copy of application)			
8.	Water Consent (Validity with date/ Expired/ Applied for renewal/ First time Applied / Never Applied)	:	Valid from 04/01/2020 to 03/01/2025
	Air Consent (Validity with date/ Expired/ Applied for renewal/ First time Applied / Never Applied)	:	Valid from 04/01/2020 to 03/01/2025
	Hazardous Waste Authorization (Validity with date/ Expired/ Applied for renewal/ First time Applied / Never Applied)	:	No
	NOC from CGWA (Validity with date/ Expired/ Applied for renewal/ First time Applied / Never Applied)	:	NA
C. General Information & Production Details			
9.	Mention no. of operational days in last three months (to be used for calculation purposes in subsequent sections)	:	Industry running 24*7
10.	Name and quantity of Raw materials used (in MT total of last three months)	:	Milk
11.	Name of Final Products Name of By products (at full capacity)	:	Panner: Not known Cream: 500-700 litre/day Khoya: 500 Kg/day (As per the information provided at the time of inspection) Butter and SNP are purchased from outside.
12.	Consented Production capacity (TPD) for each product	:	Information not provided
13.	Installed production capacity (TPD)	:	Information not provided
14.	Production on previous day of inspection (TPD)	:	Information not provided

	Production (in MT for last three months)	Information not provided
	Overall Production (in TPD)	Information not provided
	On the day of visit (in TPD)	Information not provided
	Manufacturing process details (Attach Process Flow chart for each Product and material balance)	Flow chart copy attached.
15.	Details of process machines Nos. and capacity of each. Nos. and capacity of each.	Information not provided

D. Water Consumption Details

16.	Source of freshwater: DJB Supply (2 Nos.)		
	River	DJB Supply (2 Nos.) Specify whether flow meter with totalizer installed at line carrying freshwater (Yes) Instantaneous Reading: 0.0 m ³ /hr Totalizer Reading: Not Readable Logbook maintained: No Industry has not submitted DJB Bill	
	Borewell	No. of Borewell as per CGWA NOC: NA Permitted withdrawal quantity: NA Actual withdrawal quantity: NA (average of last three months) Actual no. of borewell found on site: NA No. of Borewell having flow meter with totalizer installed: ... NA Instantaneous Reading: NA m ³ /hr (mention these values for all borewell with flow meter) Totalizer Reading during visit: m ³ Type: mechanical/digital/electromagnetic etc. Calibration detail: Logbook maintained: Yes/No If Yes: Collect copy of logbook for last 03 months	
Fresh water consumption			
	Freshwater consumption (KL) (Total of last three months)	Production process	Domestic
		Information not provided	Information not provided
	Overall in KLD & KL/MT of product	Information not provided	Information not provided
	On the previous day of visit (KLD)	Information not provided	Information not provided
		Others	Others
		NA	NA
		NA	NA

E. Wastewater – Generation, Treatment & Discharge

17.	Wastewater generation. (m ³ /day)	As per consent	Present status (m ³ /day)
	Process effluent	Information not provided	ETP inlet flow meter not installed.
	Domestic wastewater		
	Total	Information not provided	-
	Specific wastewater generation (kl/ unit of product)	Information not provided	NA

18.	Wastewater (effluent) Discharged, (m ³ /day)		As per consent	Present status (m ³ /day)			
	Process effluent Discharged		: 500 Litres/ Day	As per Adequacy Report			
	Domestic wastewater Discharged		: 700 Litres/ Day	received from industry			
	Total Effluent Discharged		1.20 KLD	0.14 KLD at the inspection day as per OCEMS record.			
19.	Specific Effluent Discharged (kl/ unit of product)		Information not provided				
20.	Final Discharge Point of treated wastewater		To local drain				
21.	Quality of total Effluent at INLET of ETP (collect logbook of last 03 months)		Logbook not maintained				
	Quality of total Treated effluent at OUTLET of ETP (collect logbook of last 03 months)		Logbook not maintained				
22.	Description of Effluent Treatment facilities components with design details (Attach Flow chart)		ETP flow chart copy attached.				
23.	Quality of discharged effluent (for all parameters as notified under Environment (Protection) Rules, 1986) at the time of inspection: (Attach Analysis report)						
	Analysis report results (of collected Sample)		pH	BOD mg/l	COD mg/l	TSS mg/l	TDS mg/l
	Analysis results : ETP Inlet		7.04	746	1120	608	1042
	Analysis results : ETP Outlet		7.06	07	12.8	16	960
	Other Consented parameters (as in CTO) :		MLSS (MBBR-1): 154 mg/l MLSS (MBBR-2): 165 mg/l		Oil & Grease 1. ETP Inlet : 56 mg/l 2. ETP Outlet: Nil		
	Analysis results		MLVSS (MBBR-1): 21 mg/l MLVSS (MBBR-1): 38 mg/l				
	Additional parameters for GPIs located in Yamuna main stem states: Result will be submitted separately						
	S.No.	Parameters	ETP Inlet (mg/L)		ETP Outlet (mg/L)		
	1	Ammonia					
	2	Ammonium Nitrate					
3	Phosphate						
4	Surfactant (MBAS assay)						
Compliance Status: Comply / Non-complying (Based on Discharge norms)		Complying as per the discharge norms. However the industry is bypassing the raw effluent from raw effluent collection tank. It is already informing to CPCB. (Copy Attached). Photographs are also shared in the inspection report. Overall it is non-complying industry					
Quality of discharged effluent (for all parameters as notified under Environment (Protection) Rules, 1986) Unit's own laboratory or through external agency/laboratory: Information not provided							
24.	Unit is ZLD (Confirm with CTO): No. (Treated water is discharge into the local drain) a. Whether consent specifies that unit is ZLD: No (Discharging to b. Type of flow meter: NA c. Calibration details: NA						
25.	BOD load (kg/day) calculated at: Flow 0.14 KLD (At the Inspection Day)		ETP Inlet effluent quality		ETP Outlet effluent quality		
			Flow meter is not installed at the Inlet point of ETP.		0.001 kg/day		

	COD load (kg/day) calculated at: Flow 0.14 KLD (At the Inspection Day)	Flow meter is not installed at the Inlet Point of ETP.	0.002 kg/day
26.	Recycled water Consumption:	No recycling	
*(Note: Apart from notified standards for each type of industry, the MLSS/MLVSS samples from aeration tank is also to be collected and analysed)			

F. ETP Details

26a.	Installed capacity (KLD): 0.5 KLD Utilized capacity (KLD): Not Known (Information regarding its dimension, capacity etc. is not provided to CSIR-NEERI).				
	Effluent treatment technology: Biological Process				
	ETP unit	Dimension (LxWxH)	Capacity (m3)	Retention time (Hr.)	Adequate/ Inadequate
	Bar screen chamber-01 Nos				
	Equalization tank-01 Nos				
	MBBR-1				
	MBBR-2				
	Secondary Sedimentation Tank				
	Tertiary treatment units ACF-01 Nos				
	Sludge Dewatering Unit-02 Nos				
	Type of aerators in aeration tank	Surface/Diffused- (2 Nos.) Diffused Aerator		Details: MBBR 1 and MBBR 2 are installed	
	Rate of aeration	Information not provided			
	Provision for sludge recirculation	No			
	Type of clarifier (Conventional/ Lamella clarifier/ Tube settler)	Primary clarifier: NA Secondary clarifier: NA			
	Fiber Separation unit: NA				
	Sedimentation/Krofta/DAF NA				
	Sludge management: ETP Sludge is not being disposed off as per HWM Rule.				
	Sludge drying beds	Not Known	Not Known	Not Known	Adequate
	Centrifuge/ Sludge press	NA	NA	NA	NA
	Quantity of sludge generated (kg/day) (average of last three months)	Information not provided.			
	On the day of visit (kg/day)	Information not provided.			
	Mode of sludge disposal	Disposed with domestic waste to MCD.			
	Name of chemical consumed at ETP along with quantity (kg/day)	Information not provided.			
	Availability of Environmental Lab	No			
	ETP Lab details: (give details of instruments available in lab of the	NA			

unit with photographic evidence)	
Staff engaged at ETP (Nos.)	ETP Manager/ Chemist: 01 Nos Operator/Helper: 01 Nos
Total electric Consumption (KWh/day) (average of last three months)	Information not provided
Separate Energy meter installed for ETP	No
Meter reading at the time of visit (KWh) Electric Consumption at ETP (KWh/day) (average of last three months)	NA NA

G. Air Pollution – Emission Sources & Control

27.	Sources of air pollution	Chimney Details	APC Equipments		Emission Quality		
			Stipulated	Provided			
	PNG based Boiler	30m					
	Details of D.G Set: 01 Nos. but not in use.		Capacity		Exhaust pipe height	Emission Std.	
			NA		NA	NA	
	Fuel Consumption		Type of fuel		Consumption	Used in	
			NA		NA	NA	

H. Details on hazardous wastes and other solid waste generation

28.	Types of Waste Generated	Quantity generated	Storage	Disposal
	ETP Sludge :	Information not provided	Stored within industry.	No agreement with TSDF. ETP Sludge is disposed off with domestic waste to MCD.
	Total Quantity :	Information not provided	Information not provided	Information not provided
	ETP Sludge Test report:	Information not provided		
29.	Annual return (Form - 4)	Information not provided	Information not provided	
	Common/ hazardous waste treatment Storage & Disposal Facility Manifest (Form - 10)	Information not provided	Information not provided	
	Hazardous Waste disposal method :		No agreement with TSDF. The generated ETP sludge is disposed off with domestic waste to MCD.	
Form-4 and 10 is attached				

I. Quality of Groundwater samples collected during the inspection (Attach Analysis report)

30.	Groundwater Analysis Report- Quality of Groundwater is compared with Bureau of Indian Standard (BIS) DRINKING WATER — SPECIFICATION (Second Revision) IS 10500: 2012. Borewell is not installed within the industry premises. Borewell is not installed within the industry premises.											
	Year of Dug	Depth (meter)	Colour	pH	Total Alkalinity	Total Hardness	COD	TDS	Cl	F	NO ₃	SO ₄

Permissible Limit	15	6.5 -	8.5	600	600		200 0	100 0	1.5	45	400			
Status (Comply/ Non comply):					NA									
Groundwater Analysis Report- Quality of Groundwater is compared with Bureau of Indian Standard (BIS) DRINKING WATER — SPECIFICATION (Second Revision) IS 10500: 2012.														
Sample	Parameters (all values are in mg/l)													
	As	Cd	Cr	Cu	Fe	Pb	Mn	Hg	Zn	Se	Sb	Ni	Co	V
Permissible Limit	0.05	0.01	0.05	1.5	1.0	0.05	0.3	0.001	15	0.01	0.006	0.02	-	-
Status (Comply/ Non comply):					NA									

J. Recipient Drain

31.	Name of the Recipient Drain : Local drain													
	Recipient Drain's Analysis Report: Quality of discharged effluent (for all parameters as notified under Environment (Protection) Rules, 1986. Drain sample could not be collected as treated water is discharged through closed local drain.													
	Sampling location		Parameters (all values are in mg/l except Colour & pH)											
		Colour	pH	BOD	COD	TSS	TDS	Cl	NO₃	NH₃-N				
	Up Stream													
	Down Stream													

Additional parameters for recipient drains in Yamuna main stem states;

S.No.	Parameters	Upstream (mg/L)	Downstream (mg/L)
1	Ammonia		
2	Ammonium Nitrate		
3	Phosphate		
4	Surfactant (MBAS assay)		

K. Sewage management section: NA

32	Quantity of sewage generated (KLD)	Information not provided
33	STP status	Installed (Yes/No) : Operational (Yes/No) :
34	Flow meter/ v-notch installed at inlet of STP	Yes/No: NA Type: NA Calibration details: NA Instantaneous Reading: ...NA.....m ³ /hr Totalizer Reading:NA..... m ³ Logbook maintained: NA
35	Flow meter/ v-notch installed at outlet of STP	NA Type: NA Calibration details: NA Instantaneous Reading: ...NA.....m ³ /hr Totalizer Reading: ...NA..... m ³ Logbook maintained: NA

36	Quantity of treated sewage (KLD) (to be calculated from STP inlet logbook)	NA			
37	Quantity of recycled treated sewage (KLD) (Total of last three months)	In production	Others		
		NA	NA		
38	Quantity of treated sewage discharged (KLD) (to be calculated from ETP outlet logbook)	12.4 KL/month as per the March logbook. (Copy attached)			
39	Mode of discharge	Underground pipeline			
40	Discharge in	Local drain			
41	Characteristics of Sewage				
	Parameter	STP inlet	STP outlet	Discharge Norms (as per consent)	Compliance Status
	pH				
	BOD (mg/l)				
	COD (mg/l)				
	TSS (mg/l)				
	TDS (mg/l)				
Colour (PCU)					

L. OCEMS and other details

42.	Installation Status of (1) OCEMS (2) Web Camera (3) Flow meter Connected with CPCB/SPCB Server: (4) Frequency of calibration (5) Last date of calibration (6) Next due date of calibration (7) Techniques	Only web camera installed Yes (Only Flow Meter installed) No Yes User ID : Password : NA NA NA NA
	Values shown in OCEMS at the time of sampling	Flow (m ³ /hr): NA pH: NA TSS (mg/L): NA BOD (mg/L): NA COD (mg/L): NA
43.	<p>Specific observations:</p> <p>01. Flow meter is not installed at the inlet of the ETP</p> <p>02. Oil & Grease trap is not functioning during the joint inspection of DPCC and NEERI.</p> <p>03. Industry is bypassing raw effluent from the collection tank (Photo Attached in Fig 3).</p> <p>04. ETP sludge is not being disposed off as per HWM Rule. ETP sludge is mixed with domestic waste and disposing to MCD.</p> <p>05. Specific Energy Meter for the ETP is not installed.</p> <p>06. MLSS and MLVSS at ETP Inlet and Outlet are negligible.</p> <p>Display Board at main Gate: Yes Housekeeping practices: Satisfactory</p>	
44.	<p>Specific recommendations/suggestions:</p> <p>01 Need for proper upgration of ETP.</p>	

	02 Inlet flow meter at ETP needs to be installed. 03 Oil & Grease Trap needs to be functional 04 Specific Energy Meter for ETP needs to be installed 05 MLSS and MLVSS needs to be maintained.				
45	Overall Compliance Status: Non-complying as industry is the bypassing the raw effluent from raw water collection tank and ETP sludge is not handling as per HW Management Rules.				
46.	Date of report submission	05/07/2023			
47.	Inspection team details:				
	S.No	Technical institute officials	Designation	Organisation	Signature with date
	01	Dr. Papiya Mandal	Pr. Scientist	CSIR-NEERI	
	S.No	DPCC Officials	Designation	Organisation	Signature with date
	01	Mr. Ashish	JEE	DPCC	

Photographs

Fig.1: Manufacturing Process Area

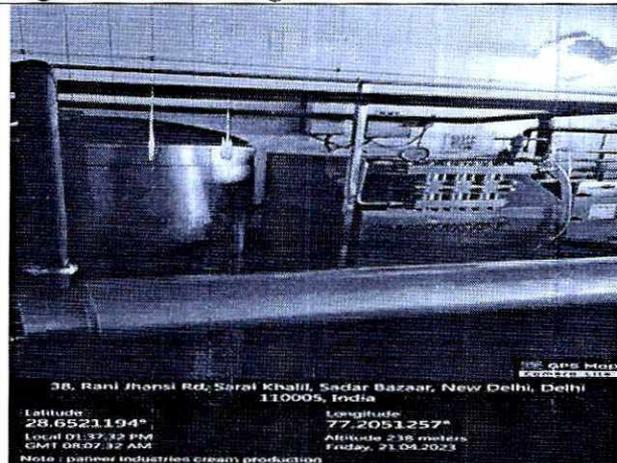


Fig.2: Installation of Cooling Tower

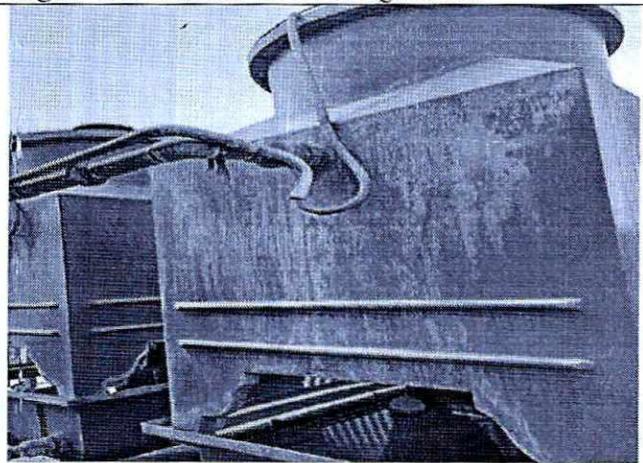


Fig.3: ETP Raw Effluent Collection Tank

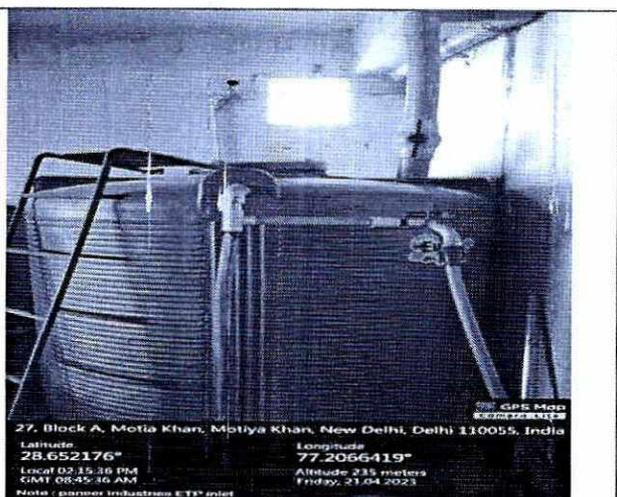


Fig.4: Top View of ETP Raw Effluent Collection Tank



Fig.5: ETP Plant

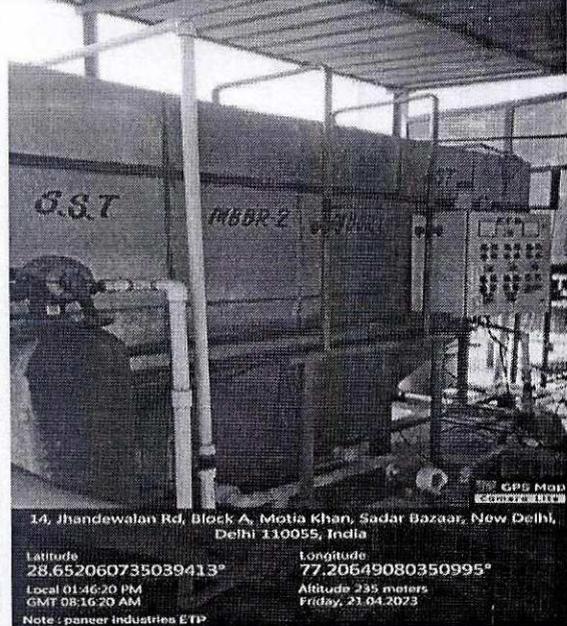


Fig.6: Mechanical Dozing

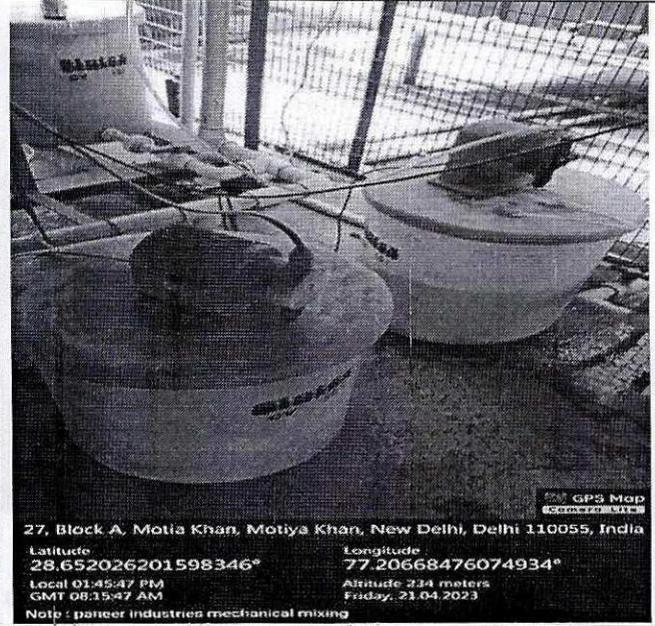


Fig.6: Non-functional Oil & Grease Trap

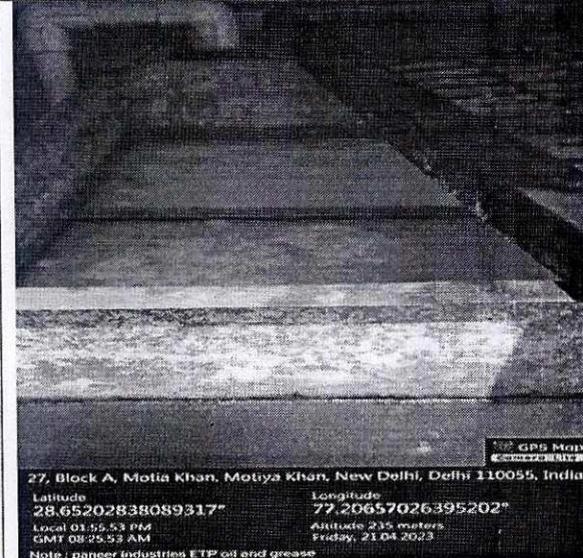


Fig.7: ETP Outlet Flow Meter



Fig.8: Tertiary Treatment (ACF)

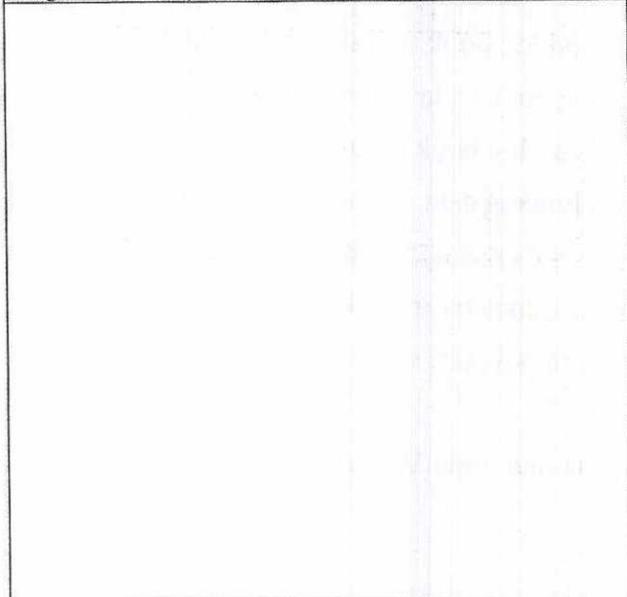
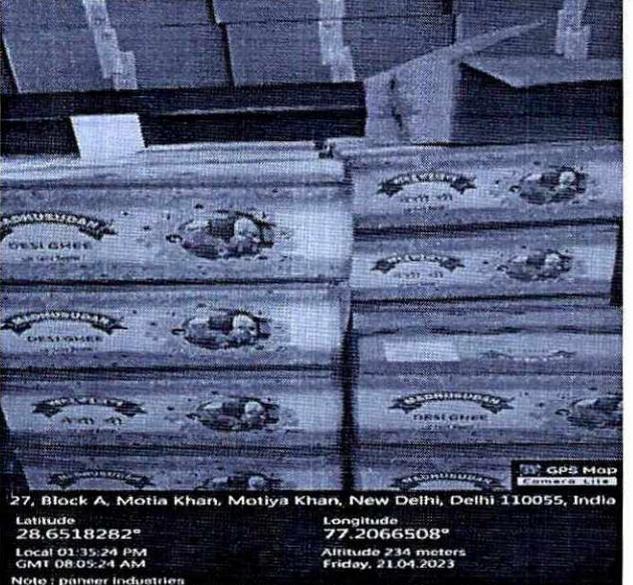


Fig.9: Installation of Camera



Fig.9: By Passing Line from Raw Water Collection Tank upto Sewer Line	Fig.10: Final Products
	 <p>27, Block A, Motia Khan, Motiya Khan, New Delhi, Delhi 110055, India Latitude 28.6518282° Longitude 77.2066508° Local 01:35:24 PM GMT 08:05:24 AM Altitude 234 meters Friday, 21.04.2023 Note : panher industries</p>

Documents to be attached with the report:

1. Copy of latest Air, Water & Hazardous Waste Consent
2. If consent expired copy of submission of letter or renewal of consent received by Pollution Board
3. Copy of NOC from Central Ground Water Authority. If applied, provide copy of the application
4. Log Book of Average fresh water consumption (in KLD) for last 3 months
5. Process Flow diagram
6. Attested Flowsheet of back water treatment system if the mill is operating on ZLD
7. Attested ETP Design Specification
8. Water Balance
9. Material Balance
10. Attested Production data of last three months
11. Attested raw material used data of last three months
12. Attested Fresh Water Consumption data and log book of last three months
13. Attested Waste Water Generation data / log book of last three months
14. Attested Recycled Water Consumption data / log book of last three months
15. Attested Specific Power Consumption in Process data for last three months
16. Attested Boiler Fuel Consumption & Diesel Consumption for last three months
17. Form 4 and last 4 copies of Form 10 if hazardous waste sold to recyclers
18. Agreement copy with ETP sludge / Hazardous Waste Generated contractors
19. Solid waste disposal write up
20. Attested log book of ETP sludge, Used Oil and other Waste generated / annum

21. Attested ETP sludge generation kg/day data for last 3 months
22. Calibration details (date of calibration, Due date of Next calibration etc.) of Borewell Flow meter at ETP Inlet / outlet, OCEMS, Recycling Line flow meter etc.
23. Ground water quality test report (if available)

Emailed to CPCB for the Bypassing Industry on 24-4-2023

----- Forwarded message -----

From: Papiya Mandal <papiya.mandal1942@gmail.com>

Date: Mon, Apr 24, 2023 at 1:31 PM

Subject: Re: Inspection Carried out by CSIR-NEERI during the period of 17 to 21 April, 2023

To: CPCB GPI <cpcb.gpi@gmail.com>, Papiya Mandal <papiya.mandal1942@gmail.com>

Dear Sir

The separate mail is attached herewith for bypassing industry. The relevant documents are attached herewith

Thanks and regards

Dr. Papiya Mandal
NEERI, Delhi

On Mon, Apr 24, 2023 at 12:11 PM CPCB GPI <cpcb.gpi@gmail.com> wrote:

Please report bypassing industry separately including relevant photographs and videos.

On Mon, Apr 24, 2023 at 12:05 PM Papiya Mandal <papiya.mandal1942@gmail.com> wrote:

Dear Sir

Please find attached herewith the list of industries inspected by CSIR-NEERI, Zonal Center, Delhi during the period of 17 to 21 April, 2023. M/s South Gokul Prasad, Nirmala Singh 37, Rani Jaanai Road, Delhi-110055 ID NO (V-809) is the bypassing industry. Need to take action immediately. Photographs are attached for your kind reference

This is for your kind information.

Thanks and Regards

Dr. Papiya Mandal
CSIR-NEERI, Delhi



सीएसआरईआर
 राष्ट्रीय पर्यावरण अभियंत्रित्वी
 अनुसंधान संस्थान
 दिल्ली क्षेत्रिय प्रयोगशाला
 सी.एस.आर.ई.आर., आर एनजी डी सेंटर,
 ए - 93-94, फेस - 1 नारायणा
 औद्योगिक क्षेत्र
 नई दिल्ली - 110 028

CSIR
 National
 Environmental Engineering
 Research
 Institute
 Delhi Zonal Laboratory
 CSIR R&D Centre
 A - 93-94, Phase - 1
 Naraina Industrial Area
 New Delhi - 110 028

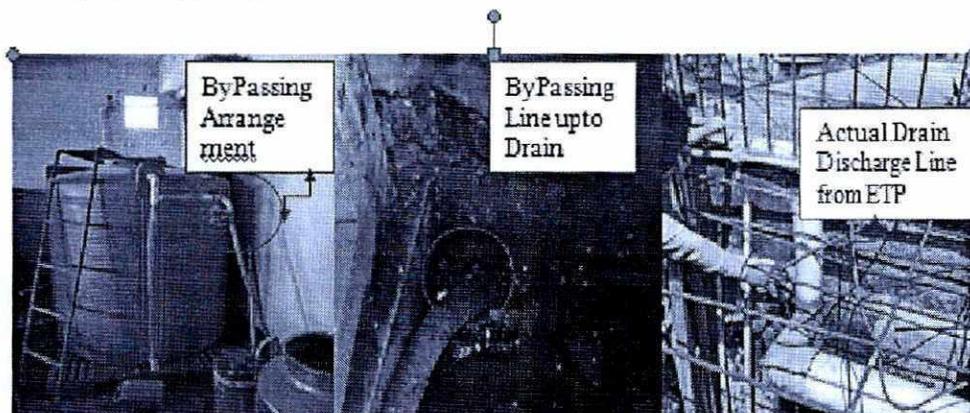


प्रेषक: वैज्ञानिक
 From: Principal Scientist

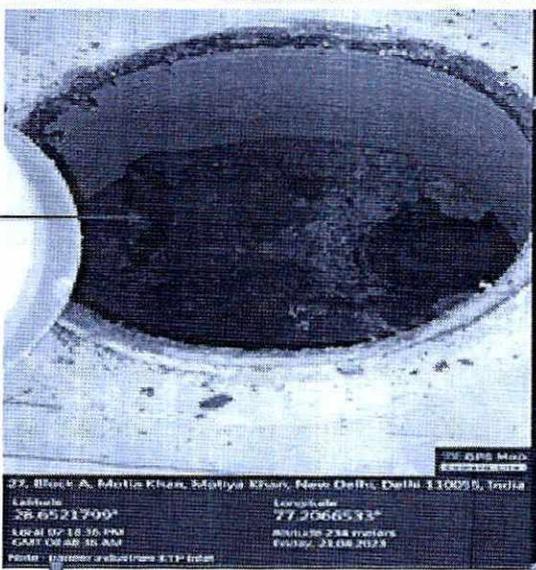
Date: 24-04-2023

CSIR-NEERI Team along with Delhi Pollution Control Committee (DPCC) officials were inspected the Ms. Sudh Garhwal Panzer Nirmata Sangh 27, Rani Jhansi Road, Delhi-110055 (Industry ID: Y-809) in Delhi for compliance verification for discharging standards of CPCB on 21 April, 2023. The industry was in working condition but bypassing the effluent from the Raw Effluent Collection Tank. The samples were collected from the ETP. It seems that diluted samples circulated in the ETP. The samples were collected from the Inlet and Outlet of the ETP and report will be submitted soon after the completing the analysis. The ETP was installed at the roof of the building and raw water collection tank was intalled at the first Floor of the building and it was observed empty the time of sampling.

Photographs of bypassing from the Raw Water Collection Tank (Industry ID: Y-809) is attached below.



Top View of the Raw Effluent collection Tank



Regards
 Dr. Papiya Mandal
 CSIR-NEERI, Zonal Centre, Delhi

Annexure-2



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय

By Speed Post

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

F.No PJ-14011(11)/2/2021-WQM-II-HO-CPCB-HO-Part(2)

Date: 18.05.2023

To

Member Secretary,
Delhi Pollution Control Committee,
Government of N.C.T. Delhi,
4th Floor, ISBT Building, Kashmere Gate,
Delhi-110006

DIRECTIONS UNDER SECTION 18 (1) (b) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 REGARDING ANNUAL INSPECTION OF GROSSLY POLLUTING INDUSTRIES (GPIs) UNDER NAMAMI GANGE PROGRAMME

WHEREAS, the Central Board, has delegated powers vested under Section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act 1974 to the Member Secretary, Central Pollution Control Board vide its resolution made in 196th Board meeting dated 29th March, 2022 to issue direction under Section 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 to State Boards; and

WHEREAS, amongst others, under Section 17 of the Water (Prevention and Control of Pollution) Act, 1974, one of the functions of the State Pollution Control Board (SPCB), constituted under the Water (Prevention & Control of Pollution) Act, 1974 is to plan a comprehensive programme for prevention, control or abatement of pollution of streams and wells located in the State and to secure the execution thereof; and

WHEREAS, amongst others, under section 16 of the Water (Prevention and Control of Pollution) Act, 1974, one of the functions of the Central Pollution Control Board (CPCB), constituted under Water (Prevention and Control of Pollution) Act, 1974 is to coordinate activities of the State Pollution Control Boards and Pollution Control Committees (PCCs) and to provide technical assistance and guidance to SPCBs / PCCs; and

WHEREAS, the Central Government has notified standards for discharge of environmental pollutants from industries and Common Effluent Treatment Plants (CETPs), under the Environmental (Protection) Act, 1986 and rules framed there under; and

WHEREAS, the SPCBs and PCCs are empowered to stipulate standards for discharge of environmental pollutants for various categories of industries and CETPs more stringent than those notified by the Central Government, under the Environmental (Protection) Act, 1986 and rules framed there under; and

WHEREAS, Grossly Polluting Industries (GPIs) are defined as industrial units having potential to discharge 100 kg/day BOD load and/or handling hazardous chemicals as specified in Manufacturing, Import and Storage of Hazardous Chemicals Rules 1989 and as amended; and

‘परिवेश भवन’ पर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

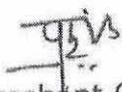
WHEREAS, Chemical (Pharmaceuticals, Organic, Inorganic, Fertilizers, Refinery and Pesticides), Distillery, Sugar, Pulp & Paper, Textile, Dying, Bleaching, Slaughter House, Tannery, Food & Dairy and Others categories of industry located in states of Uttarakhand, Uttar Pradesh, Jharkhand, Bihar, Delhi, Haryana and West Bengal have been identified as GPls having potential to discharge effluent directly or indirectly into the rivers Ganga & Yamuna through drains or tributaries, which cause adverse effect on the water quality of these rivers and their tributaries; and

WHEREAS, it has been decided that inspection of Grossly Polluting Industries (GPIs) operating in river Ganga & Yamuna main stem states should be made an annual exercise under Namami Gange Programme and joint teams of experts/officials from third party technical institutes like IITs, NITs etc. SPCBs, State Mission Clean Ganga (SMCG)/District Ganga Committee (DGC) shall carry out inspections of GPIs; and

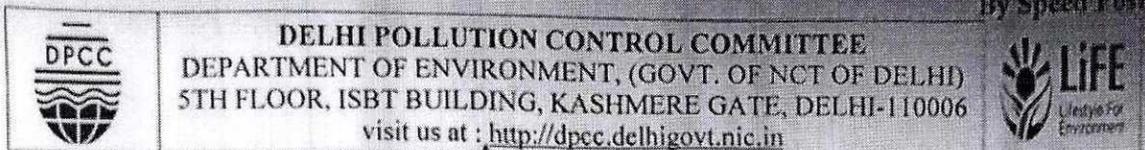
WHEREAS; a meeting was held on October 01, 2022 with officials of CPCB, National Mission for Clean Ganga (NMCG), SPCBs and technical institutions to discuss modalities of annual inspection of GPIs (2022-23) wherein following decisions were taken:

- i. Technical institutions shall be engaged for carrying out the inspection of the GPIs located in the main stem states of rivers Ganga & Yamuna and their tributaries to verify the compliance w.r.t. notified norms and consent conditions, ETP adequacy assessment, water audit etc.
- ii. Concerned SPCBs and SMCGs/DGCs shall nominate a nodal officer who will coordinate with technical institutions for participation in joint inspection. SPCBs shall attach atleast one officer with each technical institute to facilitate the surprise inspection.
- iii. Concerned SPCBs shall nominate officer of rank of Scientist B or above to participate in inspections.
- iv. Closure directions shall be issued by SPCBs to all temporary closed units except GPIs which are seasonally closed or have provided prior intimation of closure to concerned SPCB/CPCB. After consideration of re-opening request, unit shall be re-inspected by joint team consisting of technical institutes and SPCBs.
- v. If technical institutes not allowed to enter in industries, SPCBs shall issue closure direction and random inspection of such units shall be carried out by SPCB officials.
- vi. In case of by-pass reported by technical institutes, SPCBs shall issue suitable directions including issuance of closure direction and levying environmental compensation.
- vii. SPCBs shall take appropriate action within 15 days of receipt of inspection report and upload the same on CPCB Portal.
- viii. In case of non-compliance, SPCBs shall issue directions (either show-cause notice for closure or closure directions) within 15 days of receipt of inspection reports. Further in case of Show Cause Notices, the unit shall be re-inspected and closure directions shall be issued in case of non-compliance within 30 days. Follow up inspections of show-cause notices shall be carried out by SPCB officials.

1. DPCC shall nominate a nodal officer who will coordinate with technical institutions for participation in joint inspection. SPCBs shall attach atleast one officer of rank of Scientist B or above with each technical institute to facilitate the surprise inspection.
 2. DPCC shall follow the guidelines prepared by CPCB for issuance & revocation of directions based on industrial inspections (*Annexure-II*).
 3. DPCC shall take appropriate action within 15 days of receipt of inspection report. Action to be uploaded on CPCB GPI portal (<https://cpcbinspection.co.in/gpi/>).
 4. In case of by-pass of effluent/unauthorized operation/non-operational ETP/entry denied by industries, closure direction including levying environmental compensation shall be issued to these units. Such GPIs shall also be directed to submit the action plan to curb the pollution and adequacy assessment report of their effluent treatment plant (ETP) and same may be forwarded to CPCB within 30 days.
 5. In case of non-compliance, DPCC shall issue directions (either show-cause notice for closure or closure) within 15 days of receipt of inspection reports. Further in case of Show Cause Notices, the unit shall be re-inspected and closure directions shall be issued in case of non-compliance within 30 days. Follow up inspections of show-cause notices shall be carried out by DPCC officials.
 6. Follow up actions on Show cause notices to be completed within one month, including issuance of closure directions in case of non-compliance.
 7. Closure directions shall be issued by DPCC to all temporary closed units except GPIs which are seasonally closed or have provided prior intimation of closure to concerned SPCB/CPCB. After consideration of re-opening request, unit shall be re-inspected by joint team consisting of technical institutes and SPCB.
 8. If technical institutes not allowed to enter in industries, DPCC shall issue closure direction. The compliance verification of such units shall be carried out by technical institutes/ DPCC officials after request for revocation from the industry.
 9. DPCC shall provide complete inventory of GPIs in their state.
 10. DPCC officials participating in the joint inspection shall sign inspection reports at the inspection site.
 11. In case samples are being analysed by DPCC labs, sample results shall be provided to the institutions within 15 days of samples being made available to labs.
 12. DPCC shall submit a tabulated weekly report on status of inspection reports processed and action taken on weekly basis for preceding week on every Monday.
- The action taken report by DPCC shall be intimated to CPCB within 15 days of receipt of this direction.


(Prashant Gargava)
MEMBER SECRETARY


4



F. No. DPCC/CMC-VII/E-151304/2023/1665-1666

Dated: 27-6-2023

Subject: Show Cause Notice for Closure and Revocation of Consent under u/s 33(A) of Water (Prevention and Control of Pollution) Act, 1974 as amended to date.

Whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (l) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, it is a mandatory provision under u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, that no person without the previous consent of the DPCC shall establish or take any steps to establish any industry, operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or operate any industrial plant in air pollution control area.

Inspection of M/s Sudh Garhwal Paneer Nirmata Sangh, 27, Rani Jhansi Road, Delhi-110055 (hereinafter referred as the addressee) was conducted jointly by CSIR-NEERI and DPCC in 6th round of annual inspections of GPI units on 21.04.2023 and reported following: -

1. M/s Sudh Garhwal Paneer Nirmata Sangh, 27, Rani Jhansi Road, Delhi-110055 was found operational during inspection dated 21.04.2023.
2. ETP of the unit was found operational, however diluted effluent was observed in ETP.
3. Raw effluent collection tank of ETP was found empty and dry at the time of inspection and a separate pipeline was found attached (bypassing provision) to this tank upto drain at the time of inspection, hence possibility of by-pass of effluent outside of the premises cannot be ruled out.
4. Photographic evidence of empty raw effluent collection tank and by-pass arrangement from this tank up to drain has been provided by technical institute.

And whereas, you (the addressee), have obtained CTO in Red Category for the activity of Milk Processing and Mfg. of Dairy Products (integrated Project) including pasteurization with Boiler (Consent Order No. G-9440 valid till 03.01.2025).

And whereas, during inspection it was observed that you are causing Water pollution, hence violating the provisions of Water Act 1974.

And whereas, case of your unit was placed before the Competent Authority in Delhi Pollution Control Committee and decided to issue Show Cause Notice for Closure and Revocation of Consent under u/s 33(A) of Water (Prevention and Control of Pollution) Act, 1974 as amended to date.

Now therefore in exercise of powers conferred upon it, under the provisions of said acts as amended to date, hereby issue the following proposed directions:

1. That you (the addressee) shall close your unit with immediate effect.
2. That your said Consent to Operate shall be revoked with immediate effect.
3. That the concerned Sub-Divisional Magistrate shall ensure effective closure of the said unit with immediate effect.
4. That the concerned authority in BSES/TPDDL shall disconnect the electricity/power supply of the said unit with immediate effect.
5. That the concerned authority in DJB shall disconnect the water supply connection of the said unit with immediate effect.
6. That the concerned authority in MCD shall cancel the permission/license (if any) for the operation of the said unit with immediate effect.

Hence by way of this notice, you are hereby given an opportunity to submit your reply as to why the aforesaid proposed directions should not be confirmed and the consent should not be revoked. Your reply should reach to this office within 15 days from date of service of this notice, failing which it shall be assumed that you have nothing to say in this regard and the competent authority of DPCC shall be free to take action as proposed above. This may also be treated as an opportunity of being heard.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To,

**M/s Shudh Garhwal Pancer Nirmata,
27, Rani Jhansi Road,
Delhi - 110055**

Copy to: -
Master File CMC-VII


SEE, CMC - VII
SATENDER KUMAR
Sr. ENV. Engineer
Delhi Pollution Control Committee
Govt. of NCT of Delhi
5th Floor, Kashmere Gate, Delhi-110005
Mob. 9717393519

Annexure-4

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI) 4th & 5th FLOOR ISBT BUILDING KASHMERE GATE DELHI-6 visit us at : http://dpec.delhi.govt.nic.in
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Inspection Report

Unique Computer Generated Id.....

1. Name & Address of the Unit : M/s. Siddharth Gachhwal Process
Meharata Sangh, 27, Puri,
Jhansi Road, Delhi 110055
2. Owner/ Partner's Name & Contact Details (Phone & E-mail) : Sh. Siddharth Kumar (Director)
9871690699.
3. Date of Inspection : 15/12/2023
4. Time of inspection Start of Inspection : 12:15 pm
End of Inspection : 13:30 pm
5. Name & Designation of the Persons contacted at the industry : Sh. Siddharth (Director)
Sh. Vijay (Maintenance Supervisor)
6. Kind of Industry : Milk Production i.e. Khoya & Cream
7. Product & Capacity : Khoya = 700-800 kg/d, Cream = 700-800 kg/d
8. Main Raw Materials : Milk - 1800-1900 lt/d
Cream - 350-400 kg/d
9. Water Polluting : Yes/No
ETP Installed : Yes/No
10. Air Pollution PNG fixed Boiler : Yes/No
ECS Installed : Yes/No
11. Details of Stack Height (Furnace/Boilers/Others) : (Stack Ht = 6 m above roof level)
(Above G.L.)..... (Above G.L.).....
12. Type of Fuel Used : Electricity & PNG
13. A. Source of Water Supply : D/B/NDMC/DSHDC/Borewell/Tankers/Others
B. Effluent Discharge : (a) Domestic/ Trade Effluent
(b) Unit connected to Conveyance System: Yes/No
(c) Discharging into Sewer
14. Status of Consent (If Any) : Yes, (C.T.O. valid upto 03.01.2025)
(G-9440)
15. D.G. Set(s) (if Any) : No. 1. Capacity 82.5 KVA. Coustic: Yes/No
Stack Height..... (Above G 7.6m) (Above RL)
16. Plot Area :
17. Labour : = 35-40
18. Machinery : PNG Boiler, Utensils,
Homogenizer & pasturizer,
machines (01 Nos. each)

19.	Detail of Power Connection	:
20.	Whether Unit found in Operation	:	Yes/No ✓
21.	Status of Registration under Plastic Waste Management Rules, 2016	:	N/A
22.	Whether Generating Hazardous Waste	:	Yes/No ✓
23.	Details about Hazardous Waste	:	
(a)	Status of Authorization (if any)	:
(b)	Display Board Provided	:	Yes/No
(c)	Whether Hazardous Waste is stored in Leak proof container	:	Yes/No
(d)	Whether container marked with specified label	:	Yes/No
(e)	Whether container stored kept in an isolated area	:	Yes/No
(f)	Whether Hazardous Waste is being stored on pucca floor & in covered area	:	Yes/No
(g)	Whether date on which storage began indicated on each container	:	Yes/No
(h)	Whether daily record of Hazardous Waste maintained in Form-3	:	Yes/No
(i)	Category of Hazardous Waste as per the Schedules I, II and III of these rules	:	
(j)	Authorized mode of disposal or recycling or utilization or co-processing etc.	:	
(k)	Quantity (Ton/Annum)	:	

} N/A.

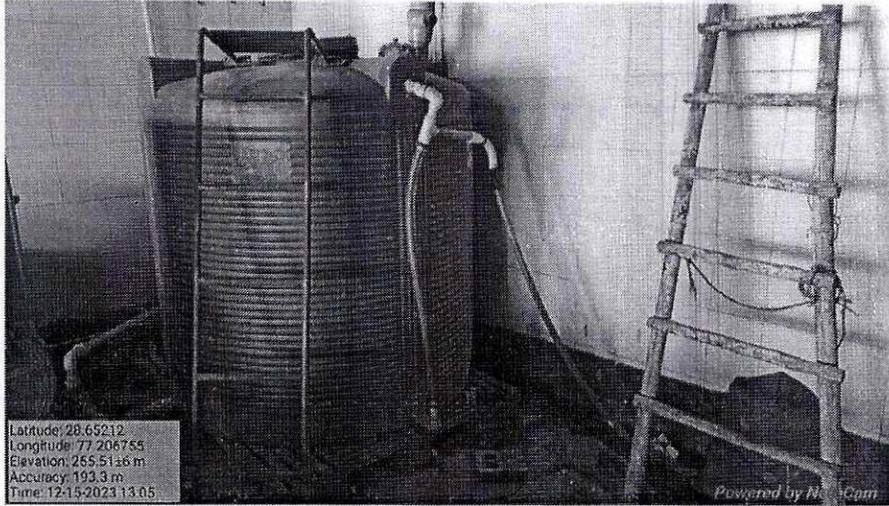
Remarks (if Any)

- 1) ETP found operational, compressor/air blower also found operational.
- 2) Raw effluent collection tank was found with raw effluent. However, bypass arrangement also found exist without any flowmeter.
- 3) Neither wet nor dried sludge observed at site.
- 4) Sample at inlet and outlet of ETP collected by DPCC lab.

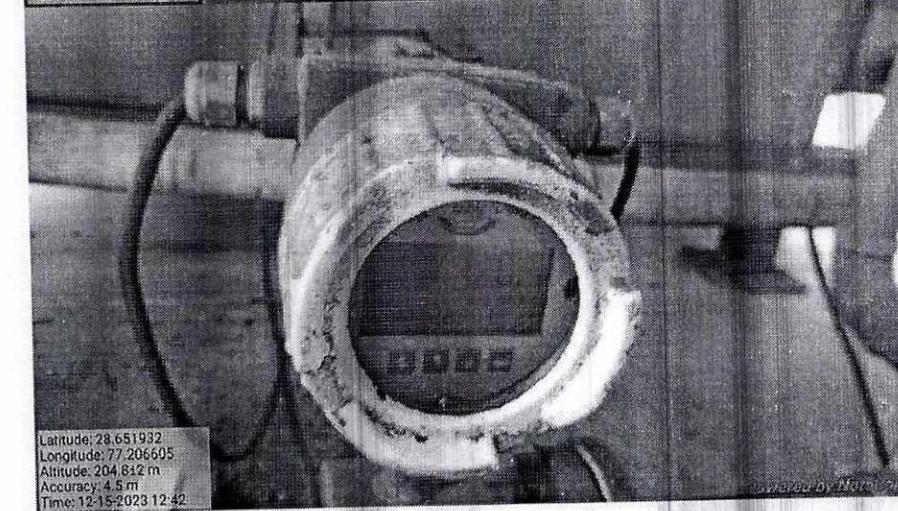
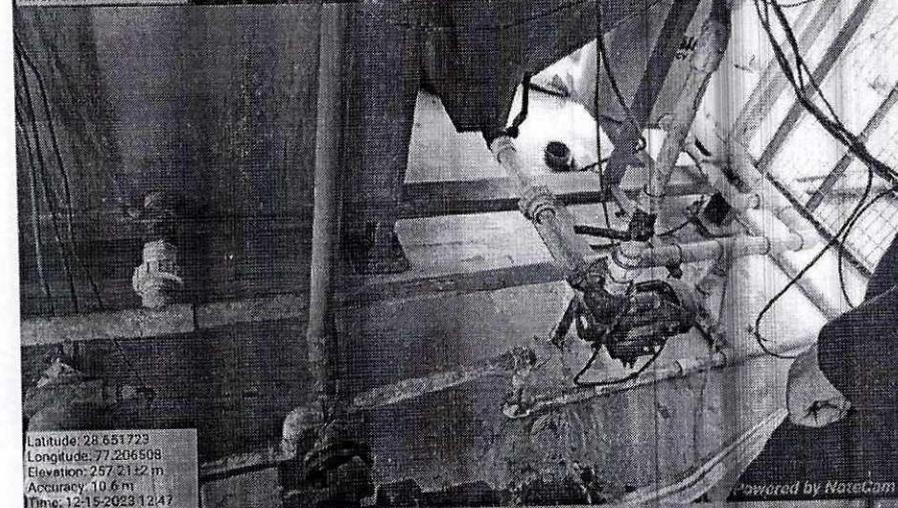
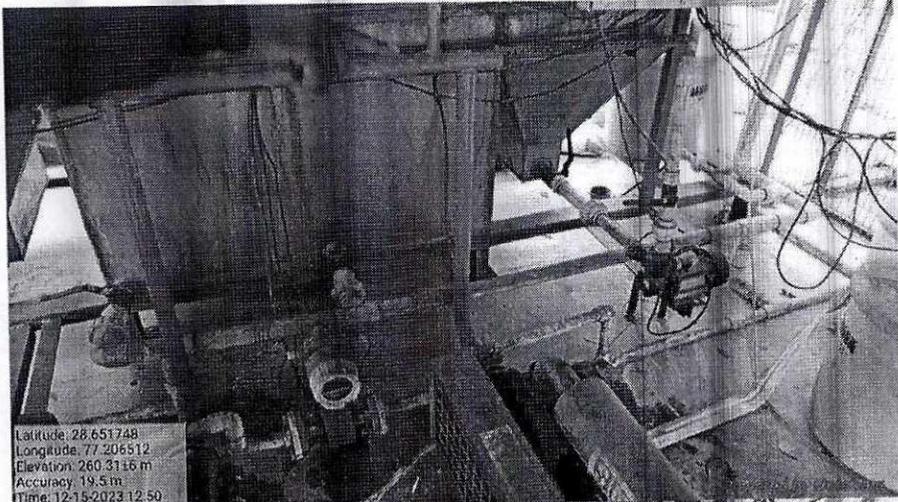
Siddharth 15/12/23
SIDDHARTH

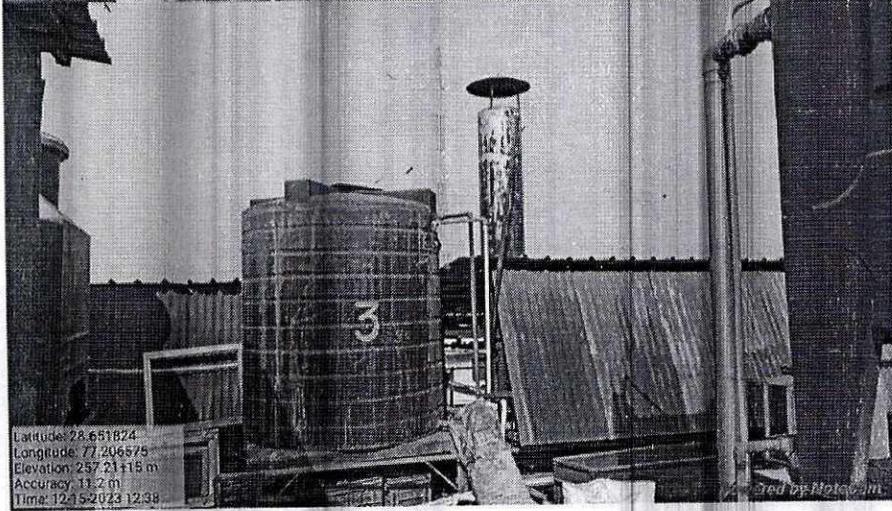
Signatures, Name & Designation of inspecting officials
 15/12/2023
 (C.R. Gupta)
 E.E.

Name and Address- M/s Sudh Garhwal Paneer Nirmata Sangh 27, Rani Jhansi Road
Date of Inspection- 15.12.2023









Annexure-5



DELHI POLLUTION CONTROL SOCIETY

Regd. with Delhi Govt. Under Society act XXI of 1860 Registration No. - S/145/SDM/NW/2011

At.: M-108A, Jagat Ram Park, Laxmi Nagar, Delhi-110092

Email: delhipollutioncontrolsociety@gmail.com

Mob: 9718921675

Ref No. DAS/09/2022

संवा सं,

दिल्ली पोलूशन कंट्रोल कमिटी,

आईएसबीटी बिल्डिंग

कश्मीरी गेट,

दिल्ली-110006

1074/CMC2
25-8-2022

Date: 22/08/2022

MS/776
23/8/22

121473
22 AUG 2022
My

विषय:- वायु (प्रदूषण निवारण और नियंत्रण अधिनियम 1981), जल (प्रदूषण निवारण और नियंत्रण अधिनियम 1974) और मास्टर प्लान 2021 का उल्लंघन करके सघन आबादी क्षेत्र में अत्याधिक प्रदूषण फैलाने वाली (रेड कैटेगरी, सीरियस पोल्यूटिंग इंडस्ट्रीज) शुद्ध गढ़वाल पनीर निर्माता संघ के खिलाफ शिकायत पत्र

श्रीमान जी,

दिल्ली में प्रदूषण मुख्य चिंता है, वायु और जल प्रदूषण को नियंत्रित करने के लिए हमारी सोसाइटी कार्यरत है, हमने सर्वे में पाया कि शुद्ध गढ़वाल पनीर निर्माता संघ, जोकि 27 रानी झांसी रोड दिल्ली पर स्थित है यह फैक्ट्री पनीर क्रीम खोया, मक्खन दही का उत्पादन करती है, उत्पादन प्रक्रिया से अत्याधिक प्रदूषित पानी की निकासी होती है जिसे बिना ट्रीटमेंट के सीधा सीवरेज में डाला जा रहा है जो कि जल (प्रदूषण निवारण और नियंत्रण अधिनियम 1974) का उल्लंघन है यह फैक्ट्री वायु (प्रदूषण निवारण और नियंत्रण अधिनियम 1981) का भी उल्लंघन कर रही है, इस फैक्ट्री द्वारा सीपीसीबी गाइडलाइंस और एनजीटी एक्ट का भी सरासर उल्लंघन किया जा रहा है, मोतिया खान स्कीम के अंतर्गत आने वाले इस एरिया में सीईटीपी सोसायटी कार्यरत नहीं है, इस फैक्ट्री ने षड्यंत्रकारी तरीकों से डीपीसीसी से मिल्क प्रोसेसिंग, डेरी प्रोडक्ट, मिल्क पाश्चराइजेशन विद बायलर का सहमति पत्र प्राप्त किया है।

हमें प्राप्त जानकारी के अनुसार डीडीए द्वारा जारी पत्र में मास्टर प्लान में वर्णित क्लासिफिकेशन ऑफ इंडस्ट्रीज के ग्रुप ए हाउसहोल्ड इंडस्ट्रीज की कैटेगरी मिल्क क्रीम सेपरेशन के अंतर्गत जारी हुआ था,



Please Consider Your Environmental Responsibility.

SA/Handhil

लेकिन शुद्ध गढ़वाल पनीर निर्माता संघ द्वारा बहुयंत्रकारी तरीकों से रेड कैटेगरी में 27 रानी झांसी रोड पर सहमति पत्र ले लिया

श्रीमान जी जैसा कि डीपीसी की 44 वी, II (b) कैटेगरी की मीटिंग जोकि 16 जून 2022 के अनुसार ऑरेंज और रेड कैटेगरी के उद्योगों को पुनर्विकास औद्योगिक क्षेत्र में जारी किए गए सहमति पत्र निरस्त करने का आदेश हुआ है और बताया गया है कि ऑरेंज और रेड कैटेगरी के उद्योगों को पुनर्विकास औद्योगिक क्षेत्र में अनुमति नहीं है, इसी मीटिंग के अनुसार इंडस्ट्रियल एरिया में भी एफ्लुएंट डिस्चार्ज वाले उद्योगों को अनजाने में यदि सहमति दी गई है तो उक्त निर्णय की भी समीक्षा की जाएगी.

श्रीमान मेरा आपसे निवेदन है की यदि आप इंडस्ट्रियल एरिया में और पुनर्विकास औद्योगिक क्षेत्र में ऑरेंज कैटेगरी के एफ्लुएंट डिस्चार्ज वाले उद्योगों को सहमति पत्र प्रदान नहीं कर रहे हैं, दिए गए सहमति पत्र की भी समीक्षा कर रहे हैं तो सघन आबादी क्षेत्र में बहुयंत्रकारी तरीके से लिए गए रेड कैटेगरी के सहमति पत्र की समीक्षा करके निरस्त करने की कार्यवाही करने की कृपा करें, और यहां के निवासियों को प्रदूषण मुक्त हवा में सांस लेने का अधिकार दें, आपकी अति कृपा होगी



सतीश शर्मा

Encl.1. copy DPCC Consent

2. copy DDA letter regarding confirmation of manufacturing activity at

27, Rani Jhansi Road Motla Khan Delhi

3. copy 44th meeting of the committee for II (b) Category cases was

Held on 10/06/2022

DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi)

4th & 5th Floor, ISBT Building Kashmere Gate, Delhi 110006

CONSENT ORDER

Certificate No. :G-9440

Name of the unit	:	SHUDH GARHWAL PANEER NIRMATA SANGH
Address	:	27, RANI JHANSI ROAD, DELHI-110055, Permitted Industrial Units, Delhi - 110055
Consent Order No	:	DPCC/CMC/2020/3168630
Date of issue	:	10/09/2020
Product/Activity	:	Milk Processing and Dairy Products (Integrated Project) Including Pasturization with Boiler
Manufacturing Activities	:	MFG. AND TRADING OF MILK AND MILK PRODUCTS
Category Name	:	[RED]

This Consent to Operate is hereby granted under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under RED Category. This consent is subjected to terms and conditions specified overleaf. This is being issued with reference to your application id 3168630 valid from 04/01/2020 to 03/01/2025.

MOHAMMAD ARIF
 Digitally signed by MOHAMMAD ARIF
 Date: 2020.09.10 14:29:56 +05'30'
 Senior Environmental Engineer

No. F.17(02)/2014-MP/ 1114

Mr. Ashwani Kumar,
Proprietor, Garhwal Trust House,
27, Rani Jhansi Road, Motla Khan,
New Delhi-110055

Subj: Regarding confirmation of existing activity i.e., processing and packaging of milk and milk products as per Master Plan of Delhi-2021.

Sir,

This is in reference to your letter dated 05.12.2018 on the subjects cited above. In this regard, the following is submitted as stipulated in MPD-2021.

- a) Under Table 7.1, "Parameters for Industrial Units in Different Use Zones and Use Premises", industrial units categorized under Group-A are permitted under Residential and Commercial use zone/ use premise.
- b) In Annexure-7.0(I), 'Classification of Industries', '59. Milk Cream Separation' is listed under the list of Group-A, Household Industries.
- c) Furthermore, as per Annexure 7.0(I), None of the industries mentioned in Group A and A-1 shall carry out the following processes:
 - i. Anodising
 - ii. Bleaching
 - iii. Burning of coal
 - iv. Canning Facility
 - v. Dyeing
 - vi. Electroplating
 - vii. Moulding works
 - viii. Use of CFC gases
 - ix. Varnishing
- d) As per II. of Notes under the List of Group-A1 Industries, it is mentioned that no effluent / emissions shall be allowed to be generated by the units and these shall adhere to the noise standards as stipulated by Ministry of Environment and Forests, Government of India.

In addition to the above, other standards as proscribed by the pollution control authority would have to be met by all industrial units.

(Signature)
(Signature)
By Director (Pg)/MP & DC

F-17(02)/2014-MP/1114

Annexure - 6

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
 (Government of N.C.T. of Delhi) 4th & 5th Floor, ISBT Building
 Kashmere Gate, Delhi 110006
 (Visit us at <https://www.dpccocmms.nic.in>)



E. No. DPCC/CMC-VII/E-151304/2023/113-119

Dated: 21-5-2024

Subject: Directions for Closure u/s 33(A) of Water (Prevention and Control of Pollution) Act, 1974 as amended to date and Revocation of Consent - reg.

Whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, it is a mandatory provision under u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, that no person without the previous consent of the DPCC shall establish or take any steps to establish any industry, operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or operate any industrial plant in Air pollution control area.

CPCB has issued Directions dated 18.05.2023 under Section 18 (1) (b) of the Water Act, 1974 regarding annual inspection of GPIs under Namami Gange Programme which is reproduced as follows:

"...4. In case of by-pass of effluent/Unauthorized operation/non-operational ETP/entry denied by industries, closure direction including levying environmental compensation shall be issued to these

Senior Environmental Engineer
 Delhi Pollution Control Committee
 4th & 5th Floor, ISBT Building
 Kashmere Gate, Delhi 110006

And whereas, inspection of M/s Sudh Garhwal Paneer Nirmata Sangh, 27, Rani Jhansi Road, Delhi-110055 (hereinafter referred as the addressee) was conducted jointly by CSIR-NEERI and DPCC in 6th round of annual inspections of GPI units on 21.04.2023 in which addressee unit found engaged in the activity of 'Milk Processing and Dairy Products' and reported following: -

1. M/s Sudh Garhwal Paneer Nirmata Sangh, 27, Rani Jhansi Road, Delhi-110055 was found operational during inspection dated 21.04.2023.
2. ETP of the unit was found operational, however diluted effluent was observed in ETP.
3. Raw effluent collection tank of ETP was found empty and dry at the time of inspection and a separate pipeline was found attached (bypassing provision) to this tank upto drain at the time of inspection, hence possibility of by-pass of effluent outside of the premises cannot be ruled out.
4. Photographic evidence of empty raw effluent collection tank and by-pass arrangement from this tank up to drain has been provided by technical institute.

And whereas, SCN for Closure u/s 33(A) of Water Act and SCN for Revocation of consent was issued to the unit on 27.06.2023. In response to which, you have submitted your reply on 21.07.2023 wherein it is stated that bypass provision shall be removed.

And whereas, reinspection was conducted by officials of DPCC on 15.12.2023 and during inspection it was observed that bypass arrangement still exist without any flow meter. Further, neither wet nor dried sludge observed at site.

And whereas, during inspection it was observed that you are not complying with the CPCB Directions dated 18.05.2023.

And whereas, a complaint has also been received along with a letter of DDA dated 19.03.2019 indicating classification of activity at S.No. 59 "Milk Cream Separation" under the list of Group A as per MPD 2021 and no effluent/ emission shall be allowed to be generated by these units and thus you are violating the provisions of MPD-2021 on the conformity issue and violating orders of Hon'ble Supreme Court of India in the matter of "M.C. Mehta vs Union Of India & Ors" dated 07.05.2004

Now therefore, the Competent Authority in Delhi Pollution Control Committee in exercise of powers conferred upon it under the provisions of said Acts as amended to date, has decided to issue the following directions:-

- That you (the addressee) shall close all operation of your unit with immediate effect.
- That consent to operate (consent Order G- 9440 valid up to 03.01.2025) is hereby revoked with immediate effect.
- That the concerned authority in BSES shall disconnect the electricity/power supply of the said unit with immediate effect.
- That the concerned authority in DJB shall disconnect the water supply connection of the said unit with immediate effect.
- That the concerned SDM shall ensure the effective closure of the said unit immediate effect.
- That the concerned authority in MCD shall cancel the permission/license for the operation of the said unit (if any) with immediate effect.

You shall be liable for penal action under the provisions u/s 33(A) of Water (Prevention and Control of Pollution) Act, 1974 as amended to date in case of violation of above said directions.

This is being issued as per the approval of Competent Authority, DPCC.

To,

**M/s Sudh Garhwal Paner Nirmata Sangh,
27, Rani Jhansi Road,
Delhi-110055**

SEE, CMC-VII

P.S. Pankaj
Senior Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, I.S.B.T. Building
Kashmere Gate, Delhi-110006

Copy for necessary compliance to:

1. The Sub Divisional Magistrate SDM, Karol Bagh, Jhandewalan Flatted Factory Complex, Delhi-110055- with request to ensure the effective closure of the Addressee unit with immediate effect and send the compliance report to this office within 15 days of issuance of these directions.
2. The Additional Commissioner (FL), MCD, 4th Floor, Civic Centre, Minto Road, Delhi-110002- with request to cancel the permission/license for the operation of said unit (if any) with immediate effect & send the compliance report to this office within 15 days of issuance of these directions.
3. The CEO (BSES, YPL), CBD-III GRID, Ground floor, Opposite Aggarwal Fun City Mall, Karkardooma, Delhi-110032- with request to disconnect the electricity/power supply of the said with immediate effect & send the compliance report to this office within 15 days of issuance of these directions.
4. The Member (Water), Delhi Jal Board, Varunalaya Phase-II, Jhandewalan, New Delhi-110055 - with request to disconnect water supply connection of the said unit with immediate effect & send the compliance report to this office within 15 days of issuance of these directions.
5. Incharge, IT Cell - to ensure the revocation of the aforesaid consent/ authorization with immediate effect.
6. Master File (CMC-VII).

JEE, CMC-VII

HARSHIT
Junior Environmental Engineer

Annexure-7

U.m
By Speed Post



DELHI POLLUTION CONTROL COMMITTEE
(Government of N.C.T. of Delhi) 4th & 5th Floor, ISBT Building
Kashmere Gate, Delhi 110006
(Visit us at <https://www.dpccomms.nct.in>)



F. No. DPCC/CMC-VII/E-151304/2023/120-121

Dated: 21-8-2024

Subject: Show Cause Notice for imposition for Environment Damage Compensation (EDC)- reg

Whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, it is a mandatory provision under u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, that no person without the previous consent of the DPCC shall establish or take any steps to establish any industry, operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or operate any industrial plant in Air pollution control area.

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"...4. In case of by-pass of effluent/unauthorized operation/non-operational ETP/entry denied by industries, closure direction including levying environmental compensation shall be issued to these units..."

And whereas, inspection of M/s **Sudh Garhwal Paneer Nirmata Sangh, 27, Rani Jhansi Road, Delhi-110055** (hereinafter referred as the addressee) was conducted jointly by CSIR-NEERI and DPCC in 6th round of annual inspections of GPI units on 21.04.2023 in which addressee unit found engaged in the activity of 'Milk Processing and Dairy Products' and reported following: -

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2. ETP of the unit was found operational, however diluted effluent was observed in ETP.
3. Raw effluent collection tank of ETP was found empty and dry at the time of inspection and a separate pipeline was found attached (bypassing provision) to this tank upto drain at the time of inspection, hence possibility of by-pass of effluent outside of the premises cannot be ruled out.
4. Photographic evidence of empty raw effluent collection tank and by-pass arrangement from this tank up to drain has been provided by technical institute.

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And whereas, reinspection was conducted by officials of DPCC on 15.12.2023 and during inspection it was observed that bypass arrangement still exist without any flow meter. Further, neither wet nor dried sludge observed at site.

And whereas, during inspection it was observed that you are not complying with the CPCB Directions dated 18.05.2023.

And whereas case of your unit was placed before the Competent Authority in Delhi Pollution Control Committee and decided to issue Show Cause Notice for Environment Damage Compensation which is being levied in view of office order F.No. DPCC/RDPC/EC/2022/3522-3530 dated 30.03.2022 as per the calculation as follow:-

Red Category Unit:-

Environment Compensation (EC) = $80 \times 250 \times 0.5 \times 2 \times N = \text{Rs. } 20000 \times N$

where 'N' (No. of days) is not actually measurable or doubtful, 'N' shall be considered as 30 days.

Therefore you shall be liable to pay EC of (Rs 20000 x 30) = **Rs. 6,00,000/- (Rs. Six Lakh only)** through Demand Draft in favor of "**Delhi Pollution Control Committee**".

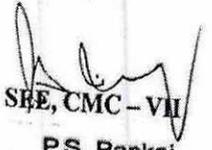
Hence by way of this notice, you are hereby given an opportunity to submit your reply as to why EC of **Rs.6,00,000 /-** should not be confirmed. Your reply should reach to this office within 15 days from date of service of this notice, failing which it shall be assumed that you have nothing to say in this regard and the competent authority of DPCC shall be free to take action as per law. This may also be treated as an opportunity of being heard.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To,

**M/s Sudh Garhwal Paneeer Nirmata Sangh,
27, Rani Jhansi Road,
Delhi-110055**

Copy to: -
Master File CMC-VII


SRE, CMC - VII

P.S. Pankaj
Senior Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, I.S.B.T. Building
Kashmere Gate, Delhi-110006